

By E-mail

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-127/2009/ 6174 /A dated 24th July, 2024.

From: Shri Utpal Rajkhowa,
Registrar (Vigilance)
Gauhati High Court,
Guwahati.

To: The District & Sessions Judge,

Kamrup (M)/ Kamrup, Amingaon/ Nagaon/ Morigaon/ Golaghat/ Jorhat/
Sivasagar/ Dibrugarh/ Tinsukia/ Dhemaji/ Lakhimpur/ Sonitpur, Tezpur/ Darrang,
Mangaldoi/ Udalguri/ Bongaigaon/ Barpeta/ Nalbari/ Dhubri/ Goalpara/ Baksa/
Hailakandi/ Karimganj/ Cachar, Silchar/ Chirang/ Dima Hasao/ Karbi Anglong/
Kokrajhar/ Hojai/Charaideo/ South Salmara-Mankachar/ Majuli/ Biswanath/
Bajali/ West Karbi Anglong.

Sub: Designation of Court of Chief Judicial Magistrate, Kamrup(M), Guwahati as
Special Court U/s 435 of the Companies Act, 2013 for the State of Assam.

Sir/ Madam,

In continuation of this Registry's earlier letter No. HC.VII-135/2015/3009/A dated
30.05.2018 and enclosing herewith Notification dated the 24th July, 2020 of the Ministry of
Corporate Affairs, I am directed to inform you that the Court of Chief Judicial Magistrate,
Kamrup(M), Guwahati has been designated as Special Court relating to the trial of offences
under Section 435(2) (b) of the Companies Act, 2013 for the state of Assam.

Encl :-As stated.

Yours Sincerely,

-sd-

REGISTRAR (VIGILANCE)

HC.VII-127/2019/ 6175 /A

dated 24.07.2024

Copy to :

1. ✓ The Project Manager, Gauhati High Court, Guwahati with a request to upload this
letter along with the enclosed notification in the High Court website.

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24/7/24

REGISTRAR (VIGILANCE)

MINISTRY OF CORPORATE AFFAIRS

NOTIFICATION

New Delhi, the 24th July, 2020

S.O. 2445 (E).—In exercise of the powers conferred by section 435 of the Companies Act, 2013 (18 of 2013), the Central Government, with the concurrence of the Chief Justice of the High Court of Gauhati hereby designates the Court mentioned in column (2) of the Table below as Special Court for the purposes of providing speedy trial of offences under clause (b) of sub-section (2) of section 435 of the said Act, namely:-

TABLE

Sl. No.	Court	Jurisdiction as Special Court
(1)	(2)	(3)
1	Court of Chief Judicial Magistrate, Kamrup (M) at Guwahati	State of Assam.

[F.No. 01/12/2009-CL-I (Vol.IV)]

K.V. R. MURTY, Jt. Secy.